

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/Jammu  
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Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

**GOVERNMENT ORDER NO:-7051-JK (LD) of 2024**  
**DATED:- 15 - 05 - 2024**

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

**By order of Government of Jammu and Kashmir.**

Sd/-  
**(Achal Sethi)**  
Secretary to Government  
Dated: 15.05.2024

No:-LAW-OIC/5/2024

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

**(Reyaz Ali Bhat)**

Assistant Legal Remembrancer

*[Handwritten Signature]*

*[Handwritten Signature]*  
15.05.24

**Annexure to the Government Order No. 7051-JK(LD) of 2024 dated 15.05.2024**

<b>S. No.</b>	<b>Title of the case</b>	<b>OIC</b>
1	Javid Ahmad Payar Versus Union Territory of Jammu and Kashmir and Others in WP (C) No.2829/2023.	<b>Mr. Tanveer Ahmad, Dy. S.P Home Guards, Shopian</b>
2	Shahpan Singh V/s U.T of J&K and Others in OA No. 1617 /2022.	<b>Mr. Ravinder Singh, Dy. S.P (S) ADO, ZAPHQ</b>
3	Firdous Rajab and Ors. V/s U.T of J&K & Ors. in O.A No. 1072/2022.	<b>Mr. Siraj-ud-din Shah (Dy. S.P-M) Administrative Officer PHQ, J&amp;K</b>
4	Mohammad Yousuf Shah Versus Union Territory of Jammu and Kashmir and Others in WP (C) No.2262/2023.	<b>Mr. Tanveer Ahmad, Dy. S.P Area Commander, Home Guards Shopian</b>
5	FIR No. 315/2021 U/S 18/20/23 of UA(P) Act of PS Bahu Fort, Jammu titled XXX (Child in conflict with law) Vs UT of J&K and YYY (Child in conflict with law) Vs UT of J&K.	<b>Sheezan Bhat, JKPS SDPO East Jammu,</b>
6	State/UT of J&K Vs Gh. Mohammad Lone. FIR No.59/2012 u/s 13 UA (P) Act P/S Srigufwara	<b>Sh. Owaise Rashid, SDPO Bijbehara</b>
7	FIR No. 06/2024 and 147/2023 U/S 8/21/22/27(a) /29 NDPS Act and 231/2023 U/S 8/21/22/27(a)/29 NDPS Act of PS Bari Brahmana titled Farman Ali alias Munna Vs State.	<b>Sh. Mukund Tibrewal , IPS , ASP , SDPO Bari Brahmana</b>
8	FIR No. 02/2013 U/S 498-A/325/34 RPC of PS Banihal titled State Vs Khalid Rasool and others.	<b>Manjeet Singh, JKPS SDPO Banihal,</b>

*Jm*